

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NEW PEARL VITRIFIED PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|-----------------------------|---|---|
| 1 | Name of corporate debtor | NEW PEARL VITRIFIED PRIVATE LIMITED |
| 2 | Date of incorporation of corporate debtor | 24/09/2010 |
| 3 | Authority under which corporate debtor is incorporated / registered | Registrar of Companies, Ahmedabad |
| 4 | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U26933GJ2010PTC062413 |
| 5 | Address of the registered office and principal office (if any) of corporate debtor | M/S NEW PEARL VITRIFIED PRIVATE LIMITED Registered office Address: Shop No-23, Galaxy Plaza, Matel Road, Dhuva, Tal. Wankaner, Rajkot, Morbi, Gujarat, India, 363622 |
| 6 | Insolvency commencement date in respect of corporate debtor | 02/06/2026 Order uploaded on portal 04.06.2026 |
| 7 | Estimated date of closure of insolvency resolution process | 29/11/2026 |
| 8 | Name and registration number of the insolvency professional acting as interim resolution professional | Mr. Manish Santosh Buchasia (PCS IP RV_SFA) Registration No. IBBI/IPA-002/IP-N00487/2017-2018/11449 AFA Validity 31/12/2026 |
| 9 | Address and e-mail of the interim resolution professional, as registered with the Board | 306, 3rd Floor, " Gala Mart" Nr Sobo Centre, Before Safal Parisar, Above SBI/Union Bank, South Bopal, Ahmadabad-380058, Gujarat E-mail: manishbuchasiacs@gmail.com Mobile no.: 9898055367 |
| 10 | Address and e-mail to be used for correspondence with the interim resolution professional | 306, 3rd Floor, "Gala Mart" Nr Sobo Centre, Before Safal Parisar, Above SBI/Union Bank, South Bopal, Ahmadabad-380058, Gujarat E- mail: newpearlvitrifiedplibc@gmail.com |
| 11 | Last date for submission of claims | 16/06/2026 |
| 12 | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es) | Not applicable, as per information available with Interim Resolution Professional |
| 13 | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14 | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Not applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **NEW PEARL VITRIFIED PRIVATE LIMITED on 02/06/2026. Order uploaded on portal 04.06.2026**

The creditors of **NEW PEARL VITRIFIED PRIVATE LIMITED** are hereby called upon to submit their **claims with proof on or before 16/06/2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04/06/2026
Place: Ahmedabad

Mr. Manish Santosh Buchasia
IRP of NEW PEARL VITRIFIED PRIVATE LIMITED
Reg No: IBBI/IPA-002/IP-N00487/2017-2018/11449
AFA No.: AA2/U449/02/311226/204112
Date of expiry of AFA: 31/12/2026

NEOGROWTH NeoGrowth Credit Pvt. Ltd.
 Times Square, Tower E, 9th Floor, Andheri Kuria Road,
 Marol, Andheri East - 400059. T: 91 22 4921 9999 www.neogrowth.in; CIN: U15104MH1993PTC251544

POSSESSION NOTICE - (for immovable property) Rule 8(1)
 Whereas, the undersigned being the Authorized Officer of M/s Neo Growth Credit Private Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the borrowers/co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Neo Growth Credit Private Limited for an amount as mentioned herein under interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act. If the borrower clears the dues of the "M/s Neo Growth Credit Private Limited" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "M/s Neo Growth Credit Private Limited" and no further step shall be taken by "M/s Neo Growth Credit Private Limited" for transfer or sale of the secured assets.

Name and address of the Borrower/ Guarantor/Mortgagor: 1. Shree Ashutosh Traders, 2. Jivrajani Daxaben Bharatbhai, 3. Jivrajani Bharatbhai Mansukhji
 Total Outstanding: Rs. 82,92,903.05/- (Rupees Eighty Two Lakh Ninety Two Thousand Nine Hundred Three Paise Five Only) Date of Demand Notice: 27-Mar-25 Date of Possession: 04-Jun-25

Description of Secured Assets (Immovable Property): All That Piece And Parcel Of Constructed Residential Property Admeasuring 129.50 Sq Mts. At Raviya Residency Survey No. 42 P Plot No. 1 & 2 "Palm City" P Plot No. 2 "Tower - F" Plot No. 802 On Eighth Floor At Rajkot - 380005 Gujarat And Bounded By: East-Entrance Then Flat No. 801, West-Tower-G, North-Road, South-Open Space.

For further details please contact to Authorised Officer Mr. Patel Prahlad Namubhai, Registered office at Times Square, Tower E, 9th Floor, Andheri Kuria Road, Marol, Andheri East - 400059, M: +91 97250 79110 | Website: www.neogrowth.in
 Sd/- Authorised Officer
 M/s Neo Growth Credit Private Limited
 Place: Rajkot, Gujarat

Phoenix ARC Limited
 (formerly known as Phoenix ARC Private Limited)
 Regd. Office: 3rd Floor, Wallace Tower 139-140/B/1, Crossing of Sahar Road and Western Express Highway Vile Parle (East) Mumbai-400 057 Tel: 022- 6849 2450, Fax: 022- 6741 2313
 CIN: U67190MH2007PLC168303 Email: info@phoenixarc.co.in Website: www.phoenixarc.co.in

PUBLIC NOTICE FOR E-AUCTION CUM SALE

E-Auction Sale Notice for Sale of Immovable Assets (under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Phoenix ARC Limited (formerly known as Phoenix ARC Private Limited) pursuant to assignment of debt by Mital Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation Limited - Assignor) will be sold on "AS IS WHERE IS, AS IS WHATEVER THERE IS AND WITHOUT RECOURSE BASIS", by way of "online e-auction" for recovery of dues and further interest, charges and costs etc. as detailed below in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002) through website: www.phoenixarc.co.in as per the details given below

Date and time of E-Auction - 30-06-2026 11:00 Am to 02:00 Pm (with unlimited extensions of 15 minute each)
Last date of EMD Deposit: 29-06-2026

| Borrower(s)/Co-Borrower (s)/Guarantor(s)/ Loan Account | Demand Notice Date and Amount | Description of the Immovable property | Reserve Price, EMD & Last Date of Submission of EMD |
|---|--|---|---|
| LAN: LXSUR00217-180052834 Branch: Surat Borrower: Vipulbhai Mohanbhai Solanki Co-Borrower: Kailashbhai Vipulbhai Solanki | 24-03-2018 For Rs: 8,32,808/- (Rupees Eight Lakh Thirty Two Thousand Eight Hundred & Eight Only) | 236, Divina Residency, Hathuran, Surat Kosmaba 395010 Gujarat | Reserve Price: Rs. 1,92,000/- (One Lakh Ninety Two Thousand Only) EMD: Rs. 19,200/- (Nineteen Thousand Two Hundred Only) |

1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal: <https://www.auctionbazaar.com/> of our e-Auction Service Provider, M/s. ARCA EMART PRIVATE LIMITED for bidding information & support, the details of the secured asset used for e-Auction and the Bid Form which will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to Deepak Thakur 9726624158, Sateesh Jyengar 9933801159, details available in the above mentioned Web Portal and may contact their Centralised Help Desk: + 91 83709 89696, E-mail ID: contact@auctionbazaar.com. 2. All the intending purchasers/bidders are required to register their name in the portal mentioned above as <https://www.auctionbazaar.com/> and get user ID and password free of cost to participate in the e-auction on the date and time as mentioned aforesaid. 3. For participating in the e-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10% of the Reserve Price of the Secured asset along with copies of the PANCARD, Board Resolutions in case of Company and Address Proof on or before the Last date for submission of EMD mentioned above. Intending purchasers/bidders are required to submit separate EMDs for each of the Items/Properties detailed herein above. 4. At any stage of the auction, the Authorised Officer may accept/modify/cancel the bid/offer or post-poned the auction without assigning any reason therefor and without any prior notice. 5. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable law. 6. The intending bidders should make their own independent enquiries regarding encumbrances, title of secured asset put on auction and claims/rights/dues affecting the secured assets, including statutory dues, etc. prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of Phoenix. The authorized officer of Phoenix shall not be responsible in any way for any third party claims/rights/dues. 7. The prospective intending bidder shall furnish an undertaking that he/she is not dis-qualified as per provisions of Sec. 29 (A) of Insolvency and Bankruptcy Code 2016 and failure to furnish such undertaking along with the KYC documents, shall automatically disqualify or he/she bid will be rejected.

Sd/-, Authorized Officer,
 Phoenix ARC Limited
 (formerly known as Phoenix ARC Private Limited)
 Place : Gujarat
 Date : 05-06-2026

DEBTS RECOVERY TRIBUNAL-I
 Government of India
 Ministry of Finance, Department of Financial Services
 4th Floor, Bhikhubhai Chambers, 18, Gandhinagar Society,
 Nr. Kochrab Ashram, Ellisbridge, Ahmedabad - 380006.

(Established u/s. 3 of the Recovery of Debts due to Banks & Financial Institutions Act, 1993, for the area comprising Districts of Ahmedabad, Gandhinagar, Mehsana, Patan, Sabarkantha (Himmatnagar), Banaskantha (Palanpur) of Gujarat State w.e.f. 1st June, 2007)

(See Section 25 to 29 of the Recovery of Debts and Bankruptcy Act, 1993 read with Rule 2 of Second Schedule of the Income Tax Act-1961)

R.C. No. 01/2026 O.A. No. 130/2016
BANK OF INDIA, Certificate Holder...

SLS Stainless Pvt. Ltd. & Ors. Certificate Debtor...

DEMAND NOTICE

To,
CD No. 1 SLS Stainless Pvt. Ltd.
 Registered under the companies Act, 1956, having its registered office at 43, 1st Carpenter street CP. Tank, Mumbai - 400 004, Corporate Office: 904, Venus Atlantis, Near Reliance Petrol Pump, Prahladnagar Road, Ahmedabad - 380051

CD No. 2 Shri Shantilal Sanghvi, s/o Shri Premchand Sanghvi

CD No. 3 Shri Mahesh S. Sanghvi, s/o. Shri Shantilal Sanghvi

CD No. 4 Mrs. Manjula S. Sanghvi, w/o. Shantilal Sanghvi
 Defendants no. 2, 3 & 4, Guarantors and Mortgagors and residing at B-805, Vasant Vihar, Dafnala Road, Shahibaug, Ahmedabad - 380 013. Also at: 1, USHA Apartment, 2, Lalitkunj Society, Near President Hotel, Navrangpura, Ahmedabad.

CD No. 5 SLS Industries Pvt. Ltd.
 Registered under the companies Act, 1956, corporate Guarantor, having its registered office at SLS House, Opp. General Co-operative Bank, Naranpura Crossing Road, Usmanpura, Ahmedabad - 380 013. Also at: 1, Navanga Apartment, 2, Lalitkunj Society, Near President Hotel, Navrangpura, Ahmedabad.

CD No. 6 Optima Stainless Pvt. Ltd.
 Registered under the companies Act, 1956, corporate Guarantor, having its registered office at 2, Lalitkunj Society, Near President Hotel, Navrangpura, Ahmedabad.

In view of the Recovery Certificate issued in T.A./O.A./M.A./Misc. I.A. / Exe. Pet. / No. 130/2016 passed by the Hon'ble Presiding Officer, DRT-1, Ahmedabad an amount of Rs. 23,77,51,893.06/- (Rupees Twenty Three Crores Seventy Seven Lakhs Fifty One Thousand Eight Hundred Ninety Three and Six Paise Only) is due against you. You are hereby called upon to deposit the above / below sum within 15 days of the receipt of the notice, failing which the recovery shall be made as per rules. In addition to the sum aforesaid you will be liable to pay:
 (a) Such interest & Cost as is payable in terms of Recovery Certificate.
 (b) All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount due.
 Given under my hand and the seal of the Tribunal, this 23rd Day of April, 2026.

(Love Kumar)
 Next Date : 12.06.2026 Recovery Officer-I, DRT-1, Ahmedabad

DEBTS RECOVERY TRIBUNAL-I
 (Ministry of Finance, Government of India)
 2nd Floor, Bhikhubhai Chambers, Nr. Kochrab Ashram, Paldi, Ashram Road, AHMEDABAD-380006.

(Established u/s. 3 of the Recovery of Debts due to Banks & Financial Institutions Act, 1993 for the area comprising Districts of Ahmedabad, Gandhinagar, Mehsana, Patan, Sabarkantha (Himmatnagar), Banaskantha, (Palanpur) of Gujarat State w.e.f. 1st June 2007.)

O.W. No. 407/2026 O.A. No. 36/2022 Exh. No. 12
STATE BANK OF INDIA ...APPLICANT
 VERSUS
MITESHKUMAR U. SADHU ...DEFENDANT

PUBLIC SUMMONS

To,
 (1) Miteshkumar U. Sadhu
 Flat No. B-302, 3rd Floor, Ambawadi Apartment, Bh. Kalyan Jewellers, Opp. Chhadawad Police Chowky, Ambawadi, Ahmedabad-380006.
 Also At, Block No. 11, Flat No. 339, Ahmedabad Poor Avas Yojana, Nr. Ganesh Vidhyalaya, Nava Vadaj, Ahmedabad-380013.

1. WHEREAS the above named Applicant/Appellant has filed the above referred application/appeal in this Tribunal.
 2. WHEREAS the service of Summons could not be Affected in the ordinary manner and whereas the application for substituted service has been allowed by this Tribunal.
 3. You are directed to appear before this Tribunal in person or through an Advocate and file Written Statement / Say on 17-07-2026 at 10.30 A.M. and show cause as to why reliefs prayed for should not be granted.
 4. Take Notice that, in default of the Application/Appeal shall be heard and decided in your absence.
 Given under my hand and seal of this Tribunal on this 10th day of March, 2026 at Ahmedabad.

Sd/-
 (S J VAGHELA)
 Assit. Registrar DRT-1, Ahmedabad

Bank of Baroda, Harij Branch, Vedant Arcade, Main Bazar, Harij, District-Patan, Gujarat - 384240 Phone No. 02733-222046, Mob No. 98900 39832, E-Mail-harij@bankofbaroda.co.in

APPENDIX IV [See Rule 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of the Bank of Baroda, Harij, Branch Dist. Patan under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices dated 04.01.2024 calling upon the Mr. Niranjan Kumar Mansukhji Soni & Mrs. Dipikaben Niranjan Soni to repay the amount mentioned in the demand notice being Rs.20,33,795.11 (Rupees Twenty Lakh Thirty three thousand seven hundred Ninety five Rupees and eleven Paise Only) with interest as mentioned in the notice within 60 days from the date of receipt of the said notice.
 The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the security Interest Enforcement Rules 2002 on 03rd day of June of the year 2026.
 The Borrower/Guarantor in the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda for an amount of Rs.20,33,795.11 (Rupees Twenty Lakh Thirty three thousand seven hundred Ninety five Rupees and eleven Paise Only) with interest as mentioned in the notice plus other charges (Amount deposited after issuing of demand notice u/s 13(2) has been given effect).
 The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Properties
 Equitable Mortgage of commercial property bearing city survey number 420 Kapli admeasuring about 16.90.78 sq sqmtrs of sheet No.53 situated at Main Bazar Harij Taluka Harij Dist Patan Belonging to Mrs. Dipikaben Niranjan Kumar Soni & the same is bounded as follows that is to say East-Road, West-City survey no.420 Patik, North- Shop of Soni sangitaben Ashishkumar, South-Road

Date : 03/06/2026 Chief Manager / Authorized Officer
 Place : Harij Bank of Baroda

CAPRI GLOBAL CAPITAL LIMITED
 Registered & Corporate Office:- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
 Circle Office :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

APPENDIX- IV-A [See proviso to rule 8 (6) and 9 (1)] Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Capital Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Capital Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

| SR. NO. | 1. BORROWER(S) NAME | DESCRIPTION OF THE MORTGAGED PROPERTY | 1. DATE & TIME OF E-AUCTION OF EMD | 2. LAST DATE OF SUBMISSION OF EMD | 1. RESERVE PRICE | 2. EMD OF THE PROPERTY | 3. INCREMENTAL VALUE |
|---------|--|--|---|---|---|------------------------|----------------------|
| 1. | Mr. Shivanand Sripad Bhatt Makvan ("Borrower") 2. Mrs. Sharada Shivanand Bhatt (Co-Borrower) LOAN ACCOUNT NO. LNMER1000163825 (Old) /8030000523311 (New) Rs.25,55,485/- (Rupees Twenty Five Lakh Fifty Five Thousand Four Hundred and Eighty Five Only) as on 22.04.2026 along with applicable future interest. | All that Piece and Parcel of Property having land and building being Flat 202 having Carpet area 44-594 Sq. Mts. On 2nd Floor in the building known as "Vint Complex" constructed on land 41x500 Sq. Mts. Of Plot No. 40 & 41 of TP Scheme No. 4 (Raiya), FP No. 127, 128 of Revenue Survey No. 171 paik of Village Raiya, Rajkot City, Tal & Dist - Rajkot, Gujarat - 360005, Bounded As Follows:, North: Apartment No. 201, South: Margin then University Road, East: Complex Margin then 7-60 Mt. Road, West: Apartment No. 203 | 25.06.2026 Between 3:00 P.M. to 4:00 P.M.) | 24.06.2026 3. DATE OF INSPECTION: 23.06.2026 | Rs. 18,18,000/- (Rupees Eighteen Lakh Eighteen Thousand Only) EARNEST MONEY DEPOSIT: Rs.1,81,800/- (Rupees One Lakh Eighty One Thousand and Eight Hundred Only) INCREMENTAL VALUE: Rs.10,000/- (Rupees Ten Thousand Only) | | |

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Capital Limited Secured Creditor's website i.e. www.Capriglobal.in/auction/TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:
 1. The Property is being sold on "AS IS WHERE IS, WHATEVER THERE IS WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
 2. Particulars of the property / assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extent & dimensions may differ.
 3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries /due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bids/
 4. Auction/bidding shall only be through "online electronic mode" through the website <https://sarfaesi.auctiontiger.net> Or Auction Tiger Mobile APP provided by the service provider M/S e Procurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.
 5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, system crash down, power failure etc.
 6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider M/S e-Procurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact no. 079-68136880/68136837). Mr. Ramprasad Sharma Mob. 800-002-3297/79-6120 0559. Email: ramprasad@auctiontiger.net.
 7. For participating in the e-auction sale the intending bidders should register their name at <https://sarfaesi.auctiontiger.net> well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving /from the service provider.
 8. For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of "Capri Global Capital Limited" on or before 24.06.2026
 9. The intending bidders should submit the duly filled in Bid Form (format available at <https://sarfaesi.auctiontiger.net>) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Capital Limited Regional Office - 3rd Floor, BBC Tower, Broadway Business Centre, Near Lak Garden Circle Netaji Road, Ellisbridge, Ahmedabad, Gujarat-380009 latest by 03:00 PM on 24.06.2026. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale - in the Loan Account No." (as mentioned above) for property of "Borrower Name".
 10. After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S e Procurement Technologies Limited to enable them to allow only those bidders to participate in the online inter-se bidding /auction proceedings at the date and time mentioned in E-Auction Sale Notice.
 11. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the time fixed of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
 12. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
 13. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorized Officer, Capri Global Capital Limited, Regional Office - 3rd Floor, BBC Tower, Broadway Business Centre, Near Lak Garden Circle Netaji Road, Ellisbridge, Ahmedabad, Gujarat-380009 and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
 14. The successful bidder shall deposit 25% of the bid amount (including EMD) within 24 hours of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Capri Global Capital Limited.
 15. In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
 16. At the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
 17. The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) (if applicable) and submit TDS certificate to the Authorized officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorized Officer, failing which the earnest deposit will be forfeited.
 18. Municipal / Panchnayal Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
 19. Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges.
 20. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
 21. The Authorized Officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider.
 22. The decision of the Authorized Officer is final, binding and unquestionable.
 23. All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and to be bound by them.
 24. Please Note that any movable items (if any) lying in the property is not offered with this Sale.
 25. Please Note that Forfeiture for Non-Participation by Sole Bidder/Where only one bidder is found eligible after deposit of EMD, such bidder shall mandatorily log in and participate in the live e-auction at the scheduled date and time. Mere submission of bid form and deposit of EMD shall not constitute participation. If the sole eligible bidder fails to log in and participate in the live e-auction for any reason whatsoever (except certified technical failure of the e-auction service provider), the EMD shall stand automatically forfeited without further notice, and the Authorized Officer shall be free to cancel the auction and/or conduct a fresh auction without any liability to the bidder.
 26. For further details and queries, contact Authorized Officer, Capri Global Capital Limited: Mr. Mayur Jagdishbhai Vekariya Mo. No. 735978273 and Mr. Ajeet Kumar Mo. No. 9910198552.
 27. This publication is also 15 (Fifteen) days notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) and 9 (1) of the Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.
Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Capri Global Capital Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.
 Place : GUJARAT Date : 05-JUNE-2026 Sd/- (Authorized Officer) Capri Global Capital Ltd.

RBL BANK LTD.
 REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001
 National Operating Centre : 9th Floor, Techniplex-I, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062.

GOLD AUCTION CUM INVITATION NOTICE

The below mentioned borrower has been served with demand notices to pay outstanding amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay dues under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on dates mentioned in the below table.
 In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following account from the auction without prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notice.

| Sr. No. | Account Number | Branch Name | Borrower's Name | Details of Gold Ornaments (in gms) | Gold Auction Venue | Branch Manager Name & Mobile No. | Auction Date & Time |
|---------|----------------|-------------|-------------------------|---|---|----------------------------------|------------------------------------|
| 1. | 809011239856 | Satellite | DESAI SANJAY BHIKHABHAI | TOTAL GROSS WT 19.1 TOTAL IMPURITY 0.16 TOTAL STONE WT 6.09 TOTAL NET WT 12.85 | RBL Bank Ltd, Shop No 7/8 - Ground Floor, Iskon Park, Opposite Star Bazar, Satellite, Ahmedabad, Gujarat - 380015 | Shalendra Chhadra 9924032329 | 03-07-2026 02:00 PM to 05:00 PM |

Intending bidders should contact to the Branch Manager
 For detailed Terms and Conditions, please visit to the RBL Bank respective Branches.
 Place : Gujarat
 Date : 05-06-2026 Authorized Officer RBL Bank Ltd.

CAPRI GLOBAL CAPITAL LIMITED
 Registered & Corporate Office:- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013, Circle Office :- 9B, 2nd Floor, Pusa Road, New Delhi - 110060

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of Capri Global Capital Limited (CGCL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice (s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CGCL for an amount as mentioned herein under with interest thereon.

| S. No. / Name of the Borrower(s) N. / Guarantor(s) | Description of Secured Asset (Immovable Property) | Demand Notice Date & Amount | Date of Possession |
|--|--|-------------------------------|--------------------|
| 1. (Loan Account No. LNMEJUN00044297 (Old) LNMEJUN0005714795 (New) LNMEJUN000031937 (Old) 80300005712326 (New) of our Junagarh Branch) Mr. Ram Malde Karangiya (Borrower) Sureshbhai Maldebhai Karangiya, Amariben Maldebhai Karangiya (Co-Borrower) | PROPERTY NO. 2 Flat bearing No. 102 built-up area admeasuring 76-02 Sq. Mts. situated on the 1st floor of a residential apartment named "Green Palace" constructed on the N.A. Land of Plot No. 13 and 14 total land admeasuring 449-50 Sq. Mts. of R.S. No. 131 land admeasuring Ac. 3-38 Ghyas Nagar known as Mayur Nagar located within the limits of Junagadh Municipal Corporation Junagadh Gujarat; and bounded as follows; East: Adj. Common Passage and Lift and Main Door of the Flat, West: Adj. Open Space then other Property, North: Adj. Open Space then N.A. Road, South: Adj. Open Space then Plot No. 31 and 32 | 18-02-2022 Rs. 41,86,741/- | 31-05-2026 |

Place: GUJARAT
 Date : 05.06.2026 Sd/- (Authorized Officer) For Capri Global Capital Limited (CGCL)

RBL BANK LTD.
 REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001
 National Operating Centre : 9th Floor, Techniplex-I, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062.

GOLD AUCTION CUM INVITATION NOTICE

The below mentioned borrower has been served with demand notices to pay outstanding amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay dues under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on 16-06-2026.
 In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following account from the auction without prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notice.

| Sr. No. | Account Number | Borrower's Name | Details of Gold Ornaments (in gms) |
|---------|----------------|------------------------------|---|
| 1. | 809009173766 | KETANSINH TAKHATSINH CHAUHAN | TOTAL GROSS WT 63.3 TOTAL IMPURITY 0.00 TOTAL STONE WT 1.8 TOTAL NET WT 61.5 |

The online auction will be held on <https://egold.auctiontiger.net> or <https://rblegold.auctiontiger.net> on 16-06-2026 from 02:00 PM to 05:00 PM IST. Intending bidders should contact M/s. e-Procurement Technologies Ltd. (AuctionTiger) at 6351896640 / 7984129853.
 For detailed Terms and Conditions, please visit the auction portal.
 Place : Gujarat
 Date : 05-06-2026 Authorized Officer RBL Bank Ltd.

ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. (ACRE)
 CIN: U65993DL2002PLC115769
 Regd. Office: 14th Floor, EROS Corporate Tower, Nehru Place, New Delhi-110019
 E-mail: acri@acreindia.in, Website: www.acreindia.in
 Corporate Office : Unit No. 502, C Wing, ONE BKC, Plot No. C-86, G-Block, Bandra Kurla Complex, Mumbai - 400051. Tel: 022 68643101

POSSESSION NOTICE (For immovable property)

Whereas,
 The Authorized Officer of SAMMAAN CAPITAL LIMITED (formerly known as INDIABULLS HOUSING FINANCE LIMITED (IHFL)) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 16.10.2018 calling upon the Borrowers GAJJAR ALPESH K and GAJJAR NIMISHA ALPESHBHAI to repay the amount mentioned in the Notice being Rs. 11,45,926/- (Rupees Eleven Lakhs Forty Five Thousand Nine Hundred Twenty Six Only) against Loan Account No. G002XII (Earlier Loan Account No. HHLGNR00362176 of IHFL) as on 15.10.2018 and interest thereon within 60 days from the date of receipt of the said Notice. Earlier the IHFL has assigned all its rights, title and interest of the above loan account in favor of Indiabulls Asset Reconstruction Company Ltd. as Trustee of Indiabulls ARC-XII, Trust by way of an Assignment Agreement dated 31.12.2019. Further the Indiabulls Asset Reconstruction Company Ltd. as Trustee of Indiabulls ARC-XII, Trust has assigned all its rights, title and interest of the above loan account in favor of Assets Care & Reconstruction Enterprise Ltd. ("ACRE") by way of an Assignment Agreement dated 26.04.2021 and Loan Account which has been renumbered as Loan Account No. G002XII in books of ACRE read with Rectification Agreement dated 26.08.2021. Further of Assets Care & Reconstruction Enterprise Ltd. ("ACRE") acting in its capacity as trustee of ACRE 102 TRUST has assigned all its rights, title and interest of the above loan account in favor of Assets Care & Reconstruction Enterprise Ltd. ("ACRE") acting in its capacity as trustee of ACRE 180 TRUST by way of an Assignment Agreement dated 23.06.2025.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 31.05.2026.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Assets Care & Reconstruction Enterprise Ltd. for an amount of Rs. 11,45,926/- (Rupees Eleven Lakhs Forty Five Thousand Nine Hundred Twenty Six Only) as on 15.10.2018 and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY (IES)
 FLAT NO. B/406, ON FOURTH FLOOR, IN BLOCK -B, ADMEASURING ABOUT 64.38 SQ. MTS. (AS PER REAL ESTATE REGULATION AND DEVELOPMENT RULES, 2016), CONSTRUCTION AREA IN THE SCHEME KNOWN AS "OM SHANTI RESIDENCY", SITUATED AT MOUJE KALOL, TALUK KALOL, DIST GANDHINAGAR, CONSTRUCTED ON LAND BEARING SURVEY NO. 1008, HECTARE 0-93-08 (9,308-00 SQ. MTS.), AAKAR RS. 5592-50 PAISA OF DRAFT TP SCHEME NO. 5 (KALOL-OLA BORTSANA), OF FP No. -191-5031-00 SQ. MTS., OVER NON AGRICULTURAL LAND ADMEASURING 1496-00 SQ. MTS., IN THE REGISTRATION SUB DISTRICT OF KALOL AND DISTRICT OF GANDHINAGAR HAVING UNDIVIDED PROPORTIONATE SHARE OF PROPERTY INCLUDING ROAD COMMON PLOT AND AMINITIES AND FACILITIES AND WHICH IS BOUNDED AS FOLLOWS.
 EAST : BLOCK -B-407 WEST : PASSAGE
 NORTH : AFTER WALL FLAT NO.A/402 SOUTH : FLAT NO.B/405

Sd/-
 Authorized officer
 Date : 31.05.2026 Assets Care & Reconstruction Enterprise Ltd. (180-TRUST)
 Place : GANDHINAGAR

For any grievance you may contact Mr. Mohd Sharif Malik, Grievance Redressal Officer, Phone No. 011-66115609, Email: complaint@acreindia.in. The detailed policy on Grievance Redressal Mechanism within the organisation can be accessed at <https://www.acreindia.in/compliance>.

YES BANK
 Branch Office : 1st Floor, Orbit Tower, Opp. Krushi Bazar, Sahara Danwaja, Ring Road, Surat - 395003.
 Registered & Corporate Office : Yes Bank House, Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai - 400055.

POSSESSION NOTICE
 Loan Account No. 24328257

Whereas,
 The undersigned being the Authorized Officer of YES Bank Limited, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued Demand Notice dated 16.01.2026 under Section 13(